

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

37

IA(I.B.C)/1366(MB)2024
IN C.P. (IB)/596(MB)2022

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 05.04.2024

NAME OF THE PARTIES:

State Bank of India

VS

Sterling Oil Resources Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Gaurav Jain, Ld. Counsel for the Applicant present.
2. **IA(I.B.C)/1366(MB)2024:** This is an Application has been filed by Mr. Sanjay Gupta, the Resolution Professional (hereinafter, 'Applicant') of Sterling Oil Resources Limited (in corporate insolvency resolution process) (hereinafter, 'Corporate Debtor') for bringing on record and implead Axis Bank Limited as Respondent No. 7 in the I.A. No. 5351 of 2023 and carry out necessary changes in I.A. No. 5351 of 2023 as directed by this Hon'ble Tribunal vide Order dated 9th January 2024 passed in I.A. No. 5351 of 2023.
3. Registry is directed to issue Court Notice to the Respondent No.7 in IA-1366/2024 indicating the next date of hearing and file proof of service.
4. List this matter for hearing on **15.05.2024**.

Sd/-

ANU J. SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)